

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/01007/2017**

Jabalpur, this Thursday, the 25<sup>th</sup> day of April, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**

Smt. Laxmi Kori, Wife of late Shri Mohan Lal Kori, aged about 60 years, R/o Valdi Kori Ki Dafai, Siddh Baba Ward, Jabalpur (M.P.)  
-Applicant

**(By Advocate – Shri R.N. Dwivedi)**

**V e r s u s**

1. The Union of India through the Secretary, department of Defence, South Block, New Delhi 110024.
2. General Manager, G.C.F. Factory, Gun Carriage Factory, Jabalpur (M.P.) 482002.
3. The General Manager, Punjab National Bank, branch Bai ka Bagicha, Jabalpur (M.P.) Pin 482002  
-Respondents

**(By Advocate – Shri N.K. Mishra)**

**O R D E R (O R A L)**

This is a case of grant of family pension to the applicant.

2. It has been admitted by learned counsel for both the parties that applicant's representation dated 09.06.2016 and 09.06.2017 (Annexure A-3 collectively), have not been decided by the respondents so far.
3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents are

directed to consider and decide her representations in a time-bound manner.

4. Accordingly, without going into the merits of the case, this Original Application is disposed of with a direction to the competent authority of the respondents to consider and decide the applicant's representations (Annexure A-3 collectively) with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The order so passed shall also be communicated to the applicant. No costs.

**(Navin Tandon)  
Administrative Member**

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